PUBLIC NOTICE

Know all public shall come that Late. Smt. Surajben Chaganlal Mehta, was the original owner of residential Flat No. 04, Wing B, admeasuring 350 Sq. Ft. Built-Up area (32.52 Sq. Mtrs. Built-Up area) on 1st Floor, in the society called Papli Co Operative Housing Society Ltd., situated at Joshi Nagar, G. Gupte Road, Dombivali West 421202, Taluka: Kalyan, Dist-Thane, within the limits of Kalyan-Dombivli Municipal Corporation & Registration Dist.Thane., Late. Smt. Surajben Chaganlal Mehta, died intestate on 02/01/2005 in Dombivli and Late Shri. Chaganlal Mehta died intestate on 17/01/1976 at Mumbai leaving behind him, Mrs. Kalpana Kirti Vora (Married Daughter) as her only legal heirs and next of kin according to the provisions of the Hindu Succession Act, 1956 by which she was governed at the time of his death. Society has transferred the share of that Late. Smt. Surajben Chaganlal Mehta to Mrs.Kalpana Kirti Vora after fulfilled the all legal procedure. My client Mrs. Kalpana Kirti Vora is her only legal heirs and next of kin according to the provisions of the Hindu Succession Act, 1956 by which she was governed at the time of his death. Now my client initiated to sell the said flat, if any person legal heirs, legal representatives has any objections, claim regarding the said flat, the same be brought within 15 days from date of publication of notice in written to the undersigned with cogent evidence else letter on no claim shall be entertained.

Add : Flat - 21, B-Wing, Building - 4, Shradhanand Society, Road No-1, Pendse Nagar, Dombivli East, Pin -421201, Mob: 7506034725.

Sd/-
Madhura J. Aras
(Advocate)

PUBLIC NOTICE

Notice is hereby given that the original registration receipt bearing No. 2121/1991 dated 07/03/1991 in respect of Agreement dated 10/02/1991 executed between M/s. Shree Gangeshwar Builders and Nandkumar Jagannath Kulkarni in respect of Flat No. B/10, Gangeshwar Maya Co-operative Housing Society Ltd., Retibunder Road, Dombivli (West), Dist-Thane is misplaced and not traceable. The complaint is lodged by Smt. Nikita Nandkumar Kulkarni to Vishnu Nagar Police Station, Dombivli (West) under no. 372/2022 and police station issued Missing Certificate on 05/04/2022.

Nandkumar Jagannath Kulkarni expired on 12/07/1997 leaving behind his wife Smt. Nikita Jagannath Kulkarni and Shri. Vinayak Nandkumar Kulkarni son are the only Class I legal heirs as per Hindu Succession Act. After completion of due procedure of law, the society transferred the shares bearing Share Certificate No.27 vide Shares Nos. 131 to 135 in the name of Smt. Nikita Jagannath Kulkarni i.e. the Wife of deceased member on 20/09/2019. She is the present one of the owner of flat no.B/10 and member of Gangeshwar Maya Co-operative Housing society Ltd., Dombivli (West), Dist-Thane. Smt. Nikita Jagannath Kulkarni with the consent of other legal heir i.e. Shri. Vinayak Nandkumar Kulkarni intends to sell the said flat to the prospective Purchaser/s.

If any person / persons finds above mentioned original registration receipt and /or have any type of right such as Lien, mortgage, maintenance, gift, sale / purchase or being legal heir of deceased Nandkumar Jagannath Kulkarni, any type of charge over the said flat, he/she/they shall inform the same in writing within 15 days of publication of this notice at below mentioned address. If any objection is not received within given period, my client Smt. Nikita Jagannath Kulkarni will complete the procedure of sell of the above mentioned flat and the objections received thereafter shall not be entertained.

Add : A/5, Sanyogita Society Pt. Deendayal Road, Anand Nagar, Dombivali (West), Dist-Thane.

Sd/-
Beena M. Sansare
(Advocate)

SPARC ELECTREX LTD

(Formally Known as Sparc Systems Limited)
Regd Off: 1202, 12th Floor, Esperanza Building, Next to Bank of Baroda, 198, Linking Road, Bandra (W), Mumbai – 400 050. India.
CIN: L72100MH1989PLC053467 | Tel: 9819001811
E Mail: sparcelectrex@gmail.com | www.sparcelectrex.com | www.sparcsys.com

Extract of Annual Audited Financial Results for the quarter and year ended 31st March 2022

BSE Code: 531370 (Rs. In Lakhs, Except EPS)

Particulars	Quarter Ended 31st March 2022 (Audited)	Corresponding 3 months ended 31st March 2021 (Audited)	Year to date ended 31st March 2022 (Audited)
Total income from operations & other revenue	701.26	4.91	1507.32
Net Profit / (Loss) (before tax and/or extraordinary items)	180.79	-194.51	222.03
Net Profit / (Loss) for the period before tax (after Extraordinary items)	180.79	-194.51	222.03
Net Profit/ (Loss) after tax (after extraordinary items)	179.88	-193.97	211.76
Total Comprehensive Income for the period [comprising profit/(loss) for the period (after tax) and other comprehensive income (after tax)]	179.88	-193.97	211.76
Equity Share Capital	488.90	488.90	488.90
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	0.00	0.00	-141.38
Earnings Per Share (of 10/- each) (for continuing and discontinued operations)			
Basic :	3.68	-3.97	4.33
Diluted:	3.68	-3.97	4.33

Note:

1. The above Standalone Audited financial results for the quarter and year ended 31.03.2022 have been reviewed by Auditors, Audit Committee in their meeting held on 21st May, 2022 and have been approved by the Board of Directors in their meeting held on 21st May, 2022.
2. The above is an extract of the detailed format of year ended Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the quarter and year ended Financial Results are available on the Stock Exchange websites. (www.bseindia.com) and on the Company's website (www.sparcelectrex.com).

For Sparc Electrex Limited
Sd/-
(Shobith Hegde)
(WTD & CFO)
DIN: 02211021

Place: Mumbai
Date: 22nd May, 2022

FORM G

INVITATION FOR EXPRESSION OF INTEREST
(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS

1.	Name of the corporate debtor	BIRLADP CARPETS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21st July, 2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate identity number / limited liability identification number of corporate debtor	U17222MH2006PTC163226
5.	Address of the registered office and principal office (if any) of corporate debtor	1st Floor, Dalamal House, J B Marg, Nariman Point, Mumbai - 400021
6.	Insolvency commencement date of the corporate debtor	17th February, 2022 (As per NCLT Order in CP(IB)-4132/MB/2019. However, order extracted by IRP from NCLT Portal on 25th February 2022)
7.	Date of invitation of expression of interest	22nd May, 2022
8.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Complete details may be sought by email at: birladpcarpets.cirp@gmail.com
9.	Norms of ineligibility applicable under section 29A are available at:	Available at website- www.ibbi.gov.in /can be sought - birladpcarpets.cirp@gmail.com
10.	Last date for receipt of expression of interest	06th June, 2022
11.	Date of issue of provisional list of prospective resolution applicants	16th June, 2022
12.	Last date for submission of objections to provisional list	21st June, 2022
13.	Date of issue of final list of prospective resolution applicants	27th June, 2022
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21st June, 2022
15.	Manner of obtaining request for resolution plan, evaluation matrix, information memorandum and further information	All the Prospective Resolution Applicants ("PRA") in the provisional list and those PRAs who have contested against their non-inclusion in the provisional list shall be provided Request for Resolution Plan (RFRP), Evaluation Matrix and Information Memorandum, electronically. Further information may be obtained by sending e-mail at: birladpcarpets.cirp@gmail.com
16.	Last date for submission of resolution plans	21st July, 2022
17.	Manner of submitting resolution plans to resolution professional	By Email birladpcarpets.cirp@gmail.com, by Regd. Post/Speed Post or in person in sealed envelopes.
18.	Estimated date for submission of resolution plan to the Adjudicating Authority for approval	11th August, 2022
19.	Name and registration number of the resolution professional	Name: Ravi Bagri, Registration Number: IBBI / IPA-001 / IP-P00789 / 2017-18 / 11344
20.	Name, Address and e-mail of the resolution professional, as registered with the Board	Address: Octacrest Complex, Wing - E, Flat No 1401, Lokhandwala Township, Kandivali (East), Mumbai - 400101 Email id: ravibagri@yahoo.com
21.	Address and email to be used for correspondence with the resolution professional	**Correspondence Address:** Octacrest Complex, Wing - E, Flat No 1401, Lokhandwala Township, Kandivali (East), Mumbai-400101. Correspondence Email Id: birladpcarpets.cirp@gmail.com
22.	Further Details are available at or with	May be sought by E-mail from Resolution Professional at given email id.
23.	Date of publication of Form G	22nd May, 2022

Date: 22nd May, 2022
Place: Mumbai

Sd/-
Ravi Bagri
IBBI / IPA-001 / IP-P00789 / 2017-18 / 11344
Resolution Professional
Octacrest Complex, Wing-E, Flat No 1401, Lokhandwala Township, Kandivali (East), Mumbai - 400101
For BirlaDP Carpets Private Limited

STARLITE COMPONENTS LIMITED

starlite
Registered Office: Address : F-108, MIDC Area, Satpur, Nasik - 422007, Maharashtra, INDIA
E-mail: info@starlitecomponents.com, URL: www.starlitecomponents.com
COMPANY CIN NO. L31200MH1991PLC063980

Audited Financial Results for the Quarter and year Ended March 31, 2022

(Rs. In Lakhs)

SR. No.	Particulars	Quarter Ended 31.03.2022 Audited	Quarter Ended 31/12/2021 (Unaudited)	Quarter Ended 31.03.2021 Audited	Year ended (Standalone) 31.03.2022 Audited	Year ended (Standalone) 31.03.2021 Audited
1.	Total Income from Operations	50.05	57.97	45.67	206.69	201.81
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items#)	(30.94)	(6.91)	(69.64)	(81.79)	(123.52)
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	(30.94)	(6.91)	(69.64)	(81.79)	(123.52)
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	(29.93)	(5.89)	(69.08)	(77.72)	(120.97)
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(29.93)	(5.89)	(69.08)	(77.72)	(120.97)
6.	Paid Up Equity Share Capital	1710.00	1710.00	1710.00	1710.00	1710
7.	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	(2720.08)	(2642.35)
8.	Earnings Per Share (for continuing and discontinued operations) -					
	1. Basic:	(0.18)	(0.03)	(0.40)	(0.45)	(0.71)
	2. Diluted:	(0.18)	(0.03)	(0.40)	(0.45)	(0.71)

Note:

a) The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full formats of the Quarterly/Annual Financial Results are available on www.bseindia.com and on the website of the Company www.starlitecomponents.com
b) The above financial results for quarter and year ended 31st March 2022 have been reviewed and recommended by the Audit Committee and approved by the Board of Directors ("Board") in their respective meetings held on May 20, 2022.
c) The Statutory Auditors have audited the above results of the Company for the quarter and year ended 31st March 2022 and have given an unmodified report.
d) # - Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind-AS Rules / AS Rules, whichever is applicable.
e) Corresponding figures of previous quarter / year have been regrouped and rearranged wherever necessary.

For and on behalf of the Board of Directors of
STARLITE COMPONENTS LIMITED
-sd
CA Naren Seth
IRP in case of Starlite Components Limited
Insolvency Professional (IP)
IBBI Registration No. IBBI/IPA-001/IP-P00133/2017-18/10275

Place: Nashik
Date: May 20, 2022

PUBLIC NOTICE

Take notice that Flat No. 803, on the 8th Floor, B Wing, area admeasuring 62.52 Sq. Mtrs. Carpet Area, in the building known as **"Raviraj Royal"** being Survey No. 85 (Part), CTS No. 256(Part), 256/A1-A2, Adm. 1695.84 Sq. Mtrs Area, lying, being & situated at: **Village Malad, Taluka- Borivali, District- Mumbai Suburban-67** is name of **Mr. Manish Narayandas Chauhan, Mr. Amar Narayandas Chauhan and Mrs. Naina Manish Chauhan.** Originally by Registered Agreement for Sale Dated 25-11-2020, under document No. BRL-9-8852-2020 Dated 25-11-2020, made between **M/s. Raviraj Developers** as the Developers agreed to sell **Flat No. 803 to Mr. Manish Narayandas Chauhan, Mr. Amar Narayandas Chauhan, Mr. Narayandas Kalidas Chauhan and Mrs. Naina Manish Chauhan, the Flat 803** was Purchased.

Late Chauhan Narayandas died on 4-5-2021 leaving behind him his legal heirs viz. **Smt. Vijayaben Narayandas Chauhan, Mr. Manish Narayandas Chauhan, Mr. Amar Narayandas Chauhan & Mrs. Neha Hemesh Chauhan (befor marriage Ms.Neha Narayandas Chauhan).**

Purpose of the notice is that if any of the heirs & legal representatives of deceased Late Chauhan Narayandas are there & claiming any right or objection of whatsoever and any objection for executing Registered Release Deed in favour of **Mr. Manish Narayandas Chauhan, Mr. Amar Narayandas Chauhan & Mrs. Naina Manish Chauhan** for the said flat, of whatsoever they should intimate us in writing **within 7 days** from date of the publication. Thereafter no claim or objection will be considered.

Sd/- For Pradip Shukla & Co.
302/A, D8, Yogi Prabhat Society,
Yogi Nagar, Borivali West, Mumbai -92.

Place: Mumbai,
Date: 22-5-2022.

PUBLIC NOTICE

Notice is hereby given to public at large that my client Mrs. Alka R. Dey, was owner in the respect of Room No. C 34, in Charkop Mamta Co-operative Housing Society ltd., Plot No. 827, RSC 9, Sector 8, Charkop Kandivali (West) Mumbai - 400 067. The above said Room was allotted to Mr. Chandrakant Maruti Nagpure by Mhada. Mr. Chandrakant Maruti Nagpure transferred the said room in the favour Mr. Baban Shreepat Manve via separate Agreement/ Deed and whereas Mr. Baban Shreepat Manve transferred the said room in favour of my client Via Agreement for Sale Dated 19th March 2013 which was duly registered under Serial No. BRL-2-2204-2013 Dated 20th March 2013.

On dated 29th September 2021 My client transferred the above said Room in favour of Mr. Timir Baron Robishankar Dey my client's son via Gift Deed, which has been duly registered Bearing Sr. No. BRL-7- 6147-2021, Dated 29th September 2021.

The Old Documents file pertaining to the above said Room has been misplaced by my client. The old Documents file consist of original Allotment letter, Passbook, Land Cost Receipts issued by MHADA, Share Certificate, Agreement between Chandrakant Maruti Nagpure and Baban Shreepat Manve and also Agreement between Baban Shreepat Manve and my client has been misplaced and the same is not traceable even after diligent search. the complaint has been lodged at Charkop Police Station on 19/05/2022. Lost Report No. 10005-2022.

My Client through this publication, hereby called upon the public enlarge that if any person/s have found and are in possession of aforesaid document file then in such case kindly return the same at my office having address as mentioned below within 15 (Fifteen) days form the date of publication of this notice.

All persons are hereby informed not to deal or carry out any transaction with anyone on the basis of the said missing documents. Any person having any right, title, interest, claim, demand or objection of any nature whatsoever in the respect of the said room is hereby required to make the same known in writing along with documentary proof thereof to the undersigned at address as mentioned below within 15 (Fifteen) Days form the date of publication hereof, failing which claim/objection if raised thereafter shall be considered as waived/ abandoned and not binding on my client.

Dated this 22nd day of May, 2022

Sd/-
ADHIRAJ BHALEKAR
Advocate High Court
Padma bungalow 105, Shop 4, RSC 24, Near 835 Society, Sector 8, Charkop, Kandivali (West) Mumbai – 400 067

Medico Remedies Ltd.

MEDICO
CIN: L24230MH1994PLC077187
Regd. Office: 1105/1106, Hubtown Solaris, Opp. Telli Galli, N S Phadke Marg, Andheri (E), Mumbai - 400069 **Website:** www.medicoremedies.com
Email: secretarialmrl@gmail.com | **Tel No:** 022-26821055/54/ 022-26837116

POSTAL BALLOT NOTICE

NOTICE is hereby given to the Members of Medico Remedies Limited (the "Company") pursuant to the provisions of Section 108 and Section 110 of the Companies Act, 2013 (the "Act") read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 ("Rules"), Secretarial Standard-2 on general meeting (the "SS-2"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the "Listing Regulations") including any statutory modification(s), clarification(s), substitution(s) or re-enactment(s) thereof for the time being in force, guidelines prescribed by the Ministry of Corporate Affairs (the "MCA"), for holding general meetings/conducting postal ballot process through e-voting vide General Circular Nos. 14/2020 dated 8th April 2020, 17/2020 dated 13th April 2020, 22/2020 dated 15th June 2020, 33/2020 dated 28th September 2020, 39/2020 dated 31st December 2020, 10/2021 dated 23rd June 2021 and 20/2021 dated 8th December 2021 (the "MCA Circulars") in view of COVID-19 pandemic and any other applicable laws and regulations, that the following special business is proposed for consideration by the Members of the Company through Postal Ballot by voting through electronic means only ("e-voting").

Item No.	Description of the Resolution
1.	Appointment of Mr. Deepesh Shah (DIN: 07321104) as an Independent Director of the Company
2.	Re-appointment of Mr. Harshit Mehta (DIN: 05144280) as Managing Director of the Company
3.	Re- appointment of Mr. Ramesh Rughani (DIN: 00947793) as an Independent Director of the Company for a second term of five consecutive years
4.	Re- appointment of Mr. Deepak Vekaria (DIN: 07945925) as an Independent Director of the Company for a second term of five consecutive years
5.	Re- appointment of Mr. Bharat Rathod (DIN: 07947531) as an Independent Director of the Company for a second term of five consecutive years
6.	Increase Borrowing Limit of the Company
7.	Creation of mortgage/charge on the Assets

In terms of MCA Circulars, the Company has completed the dispatch of the Postal Ballot Notice electronically on 20th May, 2022, to the Members of the Company holding shares as on 13th May, 2022 ("Cut Off Date"). Members whose names are recorded in the Register of Beneficial Owners maintained by the Depositories as on the Cut-Off Date will be entitled to cast their votes by e-voting.

In accordance with the Circulars, hard copy of the Postal Ballot Notice alongwith postal ballot forms and pre-paid business reply envelope will not be sent to the Members. The communication of the assent or dissent of the Members would take place through the remotee-voting system only.

In this regard, the Notice of the Postal Ballot can be downloaded from the website of the Company at http://www.medicoremedies.com/general.htmland from the website of National Securities Depository Limited ("NSDL") at https://nsdl.co.in/. The Notice is also displayed on the website of BSE Limited, where the shares of the Company are listed.

The Company has engaged the services of NSDL for the purpose of providing e-voting facility to all its Members. The voting period will commence from Monday, 23rdMay, 2022 at 9.00 a.m. IST and end on Tuesday, 21st June, 2022 at 5.00 p.m. IST. The e-voting module shall be disabled by NSDL for voting thereafter.

Members who have not registered their email address and mobile numbers, are requested to register/update the same with Cameo Corporate Services Ltd, Registrar and Transfer Agent of the Company, by writing them on investor@cameoindia.com.

The Board of Directors has appointed Mr. Haresh Sanghvi, Practicing Company Secretary, as the Scrutinizer for conducting the Postal Ballote-voting process in a fair and transparent manner. The Results of the e-voting by Postal Ballot will be declared not later than two working days of the conclusion of the e-voting. Such Results, along with the Scrutinizer's Report, will be available on the Company's website www.medicoremedies.com and will be forwarded to BSE Limited.

For any queries/grievances relating to voting by electronic means, Members are requested to write at evoting@nsdl.co.in or call on toll free no. 18001020990/ 1800224430 on all working days during business hours.

For, **MEDICO REMEDIES LIMITED**
Sd/-
Haresh Kapurlal Mehta
[Chairman & Whole Time Director]
DIN: 01080289

Date: 20/05/2022
Place: Mumbai

CORRIGENDUM

Public Notice advertisement published on 06.05.2022 in this newspaper. In this notice of **MS. DEEPANJALI RAJARAM** in the Schedule of the Property the Borivali (West) Pincode is wrongly published as **400 067**, Please read Borivali (West) Pincode **400 092.** All other contents are same as earlier. Sorry for inconvenience.

LOST AND FOUND

We, Mr. Laxman Dagadu Devare & Mr.Santosh Baburao Bhosale have lost/ misplaced Original Possession Letter Cum Possession Receipt No / DIR/ MKT/MAL/MALWANI /159/ 36 -706/ 2224 / 3336 / 2002 dated 18/04/2002 in R/o our Property- Flat No.706, Bldg No.36 Malwani Aakarshan Co.op Hsg Society Ltd, CSR Complex Mhada, Ekta Nagar, Charkop Link Road, Kandivali (West), Mumbai-400067. We lodged Police Complaint for lost of Property Documents vide LR No.4760/19 dated-13/07/2019 at Chief Police Office, Charkop Police Station, Kandivali, Mumbai. If found by anyone or having claim, please intimate within 14 days from today and return the documents to my above address.

INDO-CITY INFOTECH LIMITED

Regd. Off. : A6, Mittal Estate, Bldg. No. 2, Andheri-Kurla Road, Andheri (E), Mumbai 400 059
CIN : L51900MH1992PLC068670

STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2022

(Rs. in Lakhs except earnings per share)

Sr. No.	Particulars	Audited Quarter Ended 31-03-2022	Unaudited Quarter Ended 31-12-2021	Audited Quarter Ended 31-03-2021	Audited Year Ended 31-03-2022	Audited Year Ended 31-03-2021
	Revenue from Operations					
(i)	Interest income	14.57	13.46	5.46	51.82	42.21
(ii)	Sale of shares & securities	292.76	255.18	109.61	874.74	174.14
I	**Total Revenue from Operations (i+ii)**	**307.33**	**268.65**	**115.07**	**926.56**	**216.35**
II	Other Income	6.27	0.91	2.57	9.08	8.98
III	**Total Revenue (I+II)**	**313.60**	**269.56**	**117.63**	**935.64**	**225.32**
	Expenses					
(i)	Finance Costs	0.35	0.19	0.10	1.49	0.30
(ii)	Net Loss/(gain) on fair value changes	7.57	(0.90)	(1.64)	6.61	(3.86)
(iii)	Purchase of Stock-In-Trade	283.36	239.42	109.50	832.39	227.16
(iv)	Changes in Inventories of Stock-In-Trade	7.35	15.03	(1.93)	25.36	(55.31)
(v)	Employees Benefits Expenses	5.95	6.43	4.02	25.23	21.27
(vi)	Depreciation and amortization	0.24	0.26	0.22	0.90	0.76
(vii)	Other Expenses	25.11	6.22	70.78	47.58	90.94
IV	**Total Expenses**	**329.94**	**266.64**	**181.04**	**939.57**	**281.25**
V	**Profit/(Loss) before tax (III-IV)**	**(16.34)**	**2.91**	**(63.40)**	**(3.93)**	**(55.92)**
VI	Tax Expenses					
	(1) Current Tax	(1.14)	0.46	(0.43)	1.67	0.74
	(2) Deferred Tax	(2.67)	(0.17)	(15.84)	(2.74)	(15.47)
VII	**Net Profit/ (Loss) for the period (V-VI)**	**(12.53)**	**2.63**	**(47.13)**	**(2.86)**	**(41.19)**
VIII	**Other Comprehensive Income for the period**	-	-	-	-	-
IX	**Total Comprehensive Income for the period (VII+VIII)**	**(12.53)**	**2.63**	**(47.13)**	**(2.86)**	**(41.19)**
X	**Paid-up equity share capital (Face Value of Rs. 10/- each)**	1,040.00	1,040.00	1,040.00	1,040.00	1,040.00
XI	Earning Per Share (EPS) (not annualised)					
	Basic (Rs.)	(0.12)	0.03	(0.45)	(0.027)	(0.40)
	Diluted (Rs.)	(0.12)	0.03	(0.45)	(0.027)	(0.40)

STATEMENT OF ASSETS & LIABILITIES AS AT MARCH 31, 2022 (Rs. In Lakhs)

	Particulars	As at March 31, 2022 Audited	As at March 31, 2021 Audited
	Assets		
1	**Financial Assets**		
a	Cash and cash equivalents	9.90	14.36
b	Bank Balance other than (a) above	84.95	115.30
c	Trade Receivables	26.97	10.29
d	Loans	638.58	598.16
e	Investments	272.62	279.23
f	Other financial assets	43.90	61.51
2	**Non Financial Assets**		
a	Inventories	29.95	55.31
b	Loans	1.91	1.08
c	Property, Plant and Equipment	85.91	65.17
d	Other non-financial assets	44.72	41.98
	Total Assets	**1,239.41**	**1,242.38**
	Equity and Liabilities		
1	**Equity**		
a	Equity Share capital	1,040.00	1,040.00
b	Other Equity	197.85	200.71
2	**Liabilities**		
2.1	**Financial Liabilities**		
a	Borrowings (Other than Debt Securities)	-	-
b	Other financial liabilities	0.66	0.82
2.2	**Non-Financial Liabilities**		
a	Provisions	0.91	0.86
	Total Equity and Liabilities	**1,239.41**	**1,242.38**

Notes:

1. The above audited financial results for the quarter and year ended March 31, 2022, as reviewed by the Audit Committee of the Board, were approved and taken on record by the Board of Directors at their meeting held on May 20, 2022. The Statutory Auditors of the Company have expressed an unmodified audit opinion.
2. The financial results have been prepared in accordance with Indian Accounting Standard (Ind-AS) notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended by the Companies (Indian Accounting Standards) Rules, 2016, prescribed under Section 133 of the Companies Act, 2013 (the 'Act') read with relevant rules issued thereunder and other accounting principles generally accepted in India.
3. The company has only finance income and accordingly there is no separate reportable segment as per Ind AS -108 ' Operating Segments' specified under section 133 of the Companies Act, 2013.
4. The figures to the corresponding previous period have been regrouped/ reclassified wherever necessary to make them comparable.

For Indo-City Infotech Ltd.
Sd/-
Aneel Jain
Chairman & Managing Director
DIN No.: 00030742

Place : Mumbai
Date : May 20, 2022

Schedule-I
Form A
Public Announcement
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF 'GEEKEN ENTERTAINMENT PRIVATE LIMITED'

S. No.	Particulars	Details
1	Name of Corporate Person	Geeken Entertainment Private Limited
2	Date of Incorporation of Corporate Person	26.04.2010
3	Authority under which Corporate Person is Incorporated/ Registered	Registrar of Companies - Mumbai
4	Corporate Identity Number/ Limited Liability Identity Number of Corporate Person	U74999MH2010PTC202411
5	Address of the Registered Office and Principal Office (if any) of Corporate Person	702, Anmol Enclave, Goregaon West, S.V. Road, Opp Patle Auto Mumbai-400062 (Maharashtra).
6	Liquidation Commencement Date of Corporate Person	18th May, 2022
7	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Amarpal Reg. Office: C-2, Plot No.-50, Gyan Khand-2, Indrapuram, Ghaziabad-201014, Uttar Pradesh Email: amarpal@icai.org Telephone Number: 97171-05008 Registration Number: IBBI/IPA-001/IP-P01584/2018-2019/12411
8	Last Date for Submission of Claims	18th June, 2022

Notice is hereby given that 'Geeken Entertainment Private Limited' has commenced 'Voluntary Liquidation' on 18th May, 2022. The stakeholders of 'Geeken Entertainment Private Limited' are hereby called upon to submit a proof of their claims, on or before 18th June, 2022, to the liquidator at the address mentioned against Item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties

Date: 22nd May, 2022
Place: Uttar Pradesh

Sd/-
(Amarpal)
Liquidator

INTELLIVATE CAPITAL VENTURES LIMITED

CIN: L27200MH1982PLC028715
Regd. Office: 1104, A wing, Naman Midtown, 11th Floor, Senapati Bapat Marg, Prabhadevi, Mumbai - 400 013
Tel.: (022) 2439 1980, 2439 1933 **Email:** amfinecompliance@gmail.com **Website:** www.intellivatecapitalventures.in

EXTRACT OF THE STATEMENT OF AUDITED FINANCIAL RESULTS (STANDALONE) FOR THE QUARTER AND YEAR ENDED 31ST MARCH 2022

Rs. in Lakhs

Sr. No.	Particulars	STANDALONE Quarter Ended 31.03.2022 Audited	Quarter Ended 31.12.2021 Unaudited	Quarter Ended 31.03.2021 Audited	Year Ended 31.03.2022 Audited	Year Ended 31.03.2021 Audited
1	Total Income from Operations	2.68	3.27	33.07	6.12	33.63
2	Profit / (Loss) before share of profit / (Loss) of associates and joint venture, exceptional items and tax	(1.50)	(13.72)	30.50	(23.59)	19.31
3	Net Profit / (Loss) for the period (before tax, exceptional and / or extra ordinary Items)	(1.50)	(13.72)	30.50	(23.59)	19.31
4	Net Profit / Loss for the period before tax, (after Exceptional and / or Extra Ordinary Items)	(1.50)	(13.72)	30.50	(23.59)	19.31
5	Net Profit for the period after tax, from continuing business (after Exceptional and / or Extra Ordinary Items)	1.45	(13.72)	25.34	(20.64)	14.16
6	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	1.45	(13.72)	25.34	(20.64)	14.16
7	Paid Up Equity Share Capital (FV of Re. 1/- each)	291.00.	291.00.	291.00.	291.00	291.00
8	Earnings Per Share (Face Value of Re. 1/- each for continuing operations)					
	(a) Basic-	**0.005**	**(0.047)**	**0.087**	**(0.071)**	**0.049**
	(b) Diluted	**0.005**	**(0.047)**	**0.087**	**(0.071)**	**0.049**

Notes:

1. The above statement of Audited Standalone Financial results for the quarter and year ended 31st March 2022 ('the Statement') of Intellivate Capital Ventures Limited ('the Company') is reviewed by the Audit Committee and thereafter approved by the Board of Directors at their meeting held on 20th May, 2022. The standalone financial results are prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (as amended) (Ind AS) prescribed under Section 133 of the Companies Act, 2013, other recognised accounting practices and policies to the extent applicable.
2. The above results have been prepared on the basis of audited standalone financial statements of the Company for the year ended 31st March 2022 and the standalone interim financial results for the quarter and nine months ended 31st December 2021, which are prepared in accordance with Ind AS notified under Companies (Indian Accounting Standards) Rules, 2015. The figures for the last quarters are the balancing figures between audited figures for the full financial year and published unaudited year to date figures up to the end of third quarter of the respective financial year.
3. The Company has considered the possible effects that may result from COVID-19 in the preparation of these financial results. The Company believes that the pandemic is unlikely to impact the recoverability of the carrying value of its assets as at 31st March, 2022. The Compnay will continue to monitor the future economic conditions and its consequent impact on the business operations.
4. The entire operation of the Company relate to only one segment viz. Business of Offering Consultancy and Advisory Services. Hence, Ind AS - 108 is not applicable.
5. Figures for the Previous period/quarter have been rearranged/re-grouped wherever necessary, to confirm with the figure for the current year/quarter.
6. The Audited Financial Results for the quarter and year ended March 2022 are available on the website of the Company http://www.intellivatecapitalventures.in and the website of BSE i.e. www.bseindia.com

For and on behalf of the Board
For **Intellivate Capital Ventures Limited**
Sd/-
Anubhav Dham
Director
DIN: 02656812

Place: Gurugram
Date: 20th May, 2022

पनवेलच्या विजय आर्मी स्कूलमध्ये प्रवेश सुरू

पनवेल, दि. २१ : पनवेलनजीकच्या निसर्गरम्य वातावरणात असलेल्या रायगड जिल्ह्यातील एकमेव निवासी सैनिकी शाळा (फक्त मुलांसाठी) विजय आर्मी स्कूल अँड ज्युनियर कॉलेज, चिखले येथे इयत्ता सहावी ते बारावीसाठी प्रवेश सुरू आहेत. महाराष्ट्र शासनमान्य एकमेव सैनिकी शाळा असून खुला प्रवर्ग आणि ओबीसी प्रवर्गांसाठी1928 प्रवेश सुरू आहेत. सेमी इंग्रजी माध्यम आणि अकरावी व बारावी साठी विज्ञान शाखा असून मुलांना सैनिकी शिस्त आणि अत्याधुनिक साधनांनी शिक्षण देऊन उत्तम नागरिक घडवण्याचा शाळेचा हेतू आहे. पालकांनी शाळेत प्रवेशासाठी त्वरा करावी, असे आवाहन शाळेचे मुख्याध्यापक आणि कमांडर यांनी केले आहे. संपर्क क्रमांकः ९८६७३०१७२५, ८८३०६८०३८८, ९८६७१२१९६२

तमाशातील गाण्यांवर मुलींना नाचवून लाल महाल बदनाम केला जात आहे : संभाजी ब्रिगेड

पुणे, दि. २१ : लाल महाल उन्हाळ्याच्या सुट्टीत पुणे महापालिकेने बंद ठेवला आहे. हजारो पर्यटक जिजाऊ – शिवरायांच्या चरणी नतमस्तक होण्यासाठी येतात मात्र पुणे महापालिका आणि तिथल्या सुरक्षा रक्षकांकडून लाल महाल बंद ठेवण्यात आलेला आहे. मात्र दुसरीकडे जिजाऊ – शिवरायांच्या लाल महालात रिल्स काढण्याच्या नादात चित्रपटातील तमाशाच्या गाण्यावर मुलींना नाचवले जात आहे. जिजाऊंच्या समोर असले नाचगाण्यांचे प्रकार हे लाल महालाची बदनामी करणारे आहेत. मानसी पाटील, कुलदीप बापट आणि केदार अवसरे यांनी एक गाणं लाल महालात चित्रित केले आहे. त्यांच्यावर तात्काळ गुन्हा दाखल झाला पाहिजे, अशी मागणी संभाजी ब्रिगेडने केली आहे. जिजाऊ – शिवरायांची अस्मिता म्हणजे तो लाल महाल आहे. हजारो शिवप्रेमी लाल महालात जाऊन नतमस्तक होत असतात. त्याच ठिकाणी चित्रपटाची घाणेरडी गाणी चित्रीत करून लाल महाल बदनाम केला जात आहे. या जिजाऊ– शिवरायांनी सोन्याचा नांगर चालून हे पुणे वसवलं, त्याच जिजाऊंच्या लाल महालामध्ये अशा पद्धतीची गाणी चित्रित करणं हे निषेधार्ह आहे.

अमित शहांशी राज्यसभा, विधानपरिषद निवडणुकीवर चर्चा : बसवराज बोम्मई

नवी दिल्ली, दि. २१ : आगामी राज्यसभा, कर्नाटक विधानपरिषद निवडणुकीवर कर्नाटकचे मुख्यमंत्री बसवराज बोम्मई यांनी नवीन माहिती दिली.

माध्यमांशी बोलताना बोम्मई म्हणाले की, केंद्रीय मंत्री अमित शाह यांची भेट घ्यायची होती पण त्यांच्या व्यस्त कार्यक्रमामुळे होऊ शकली नाही. आम्ही दूरध्वनी द्वारे संपर्क साधला आणि राज्यसभा – विधानपरिषद निवडणुकांवर चर्चा केली. संबंधित निवडणुकांवर उमेदवार याद्यांबद्दल तपशील दिला.

अमित शहांनी राज्य प्रभारी अरुण सिंह, यांच्याशी चर्चा करण्यास सांगितले. अमित शाह यांच्याशी सुदीर्घ चर्चा झाली तसेच त्यांनी सांगितल्याप्रमाणे अरुण सिंह यांच्यासोबतही सध्याच्या राजकीय विषयांवर तसेच अनेक महत्वाच्या विषयांवर चर्चा आणि मंत्रणा झाली असे बोम्मई म्हणाले.

मागील आठवड्यात कर्नाटकचे मुख्यमंत्री बसवराज बोम्मई, भाजपचे जेष्ठ राष्ट्रीय नेते बी एल संतोष, राज्य प्रभारी अरुण सिंह, माजी मुख्यमंत्री बी. एस. येडियुरप्पा, सदानंद गौडा, जगदीश शेट्टर आणि अन्य मान्यवरांनी सुकाणू समितीच्या बैठकीत भाग घेतला. या बैठकीत मुख्यत्वे आगामी राज्यसभा, कर्नाटक विधानपरिषद निवडणुका आणि सध्याची राजकीय परिस्थितीवर, महत्वाच्या मुद्द्यांवर चर्चा झाली. काही दिवसांपूर्वी बसवराज बोम्मई नवी दिल्ली दौऱ्यावर होते आणि त्यांनी केंद्रीय मंत्री अमित शाह यांच्यासह अनेक मंत्री आणि नेत्यांची भेट घेतली होती.